

OFFICE OF THE DISTRICT JUDGE, BOUDH  
Letter No. 4344 /Dated 21.07.2022

From,

Sri Bikram Kumar Pradhan,  
District & Sessions Judge, Boudh

To,

The Registrar General,  
High Court of Orissa, Cuttack.

Sub: Submission of fortnight report on pending applications as indicated in Annexure-A/3, pursuant to Judgment dated 31st day of January 2022 passed by the Hon'ble Court in W.P.(C) No.31622 of 2021.

Ref: Hon'ble Court memo No. 4276(32) dated. 07.02.2022.

Sir,

With reference to the subject cited above, I am to submit herewith the fortnight report vide separate sheet, for 1<sup>st</sup> fortnight of July, 2022 on pending applications for release of seized vehicles as indicated in Annexure-A/3 in respect of the District of Boudh as directed by the Hon'ble Court in the Judgment dated 31<sup>st</sup> day of January 2022 passed in W.P.(C) No.31622 of 2021.

This is for favour of kind information of the Hon'ble Court.

Encl: As above

Yours faithfully,

*[Signature]*  
District & Sessions Judge,  
Boudh

*Recd.  
12553  
22/07/22*

*Reg. (Insp.)  
73*

*22/7/2022*

*D.R. (Secty)  
9*

*25.07.2022*

*7244  
28.7.22*

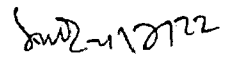
*Supdt, Writ DB-II  
Tag in the case  
record for and  
consideration of  
Hon'ble court.*

*[Signature]*  
*27-07-22  
OR(J).*

**FORTNIGHT REPORT ON DISPOSAL OF PENDING APPLICATIONS IN DIFFERENT COURTS OF BOUDH JUDGESHIP FOR RELEASE OF VEHICLES SEIZED IN CRIMINAL CASES OF DIFFERENT POLICE STATIONS OF BOUDH DISTRICT AS PER DIRECTION OF THE HON'BLE COURT VIDE JUDGEMENT DATED 31ST JANUARY 2022 IN W.P ( C ) NO. 31622/2021 as indicated in "Annexure-A"**

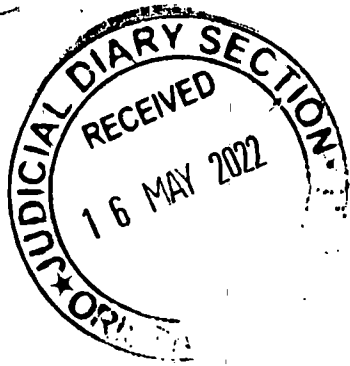
No. of applications pending in different Courts of Boudh Judgeship as on 01.07.2022 for release of the seized vehicles as indicated in "Annexure-A"	Applications disposed of during the fortnight from 01.07.2022 to 15.07.2022	No. of applications pending at the end of 15.07.2022	Case No. and Name of the court in which the applications are pending
1	0	1	<u>Sessions Judge-cum-Spl. Judge, Boudh</u> Misc. Case No.24/2020(Baunsuni P.S. Case No.51/2020)

Delay in disposal as the counsel for the petitioner is taking time for hearing of the application.

  
 District & Sessions Judge, Boudh



D.R (Suoll)



OFFICE OF THE DISTRICT JUDGE, BOUDH

Letter No. 2788 /Dated 13.05.2022

From,

Sri Bikram Kumar Pradhan,  
District & Sessions Judge, Boudh

To,

The Registrar General,  
High Court of Orissa, Cuttack.

Sub: Submission of fortnight report on pending applications as indicated in Annexure-A/3, pursuant to Judgment dated 31st day of January 2022 passed by the Hon'ble Court in W.P.(C) No.31622 of 2021.

Ref: Hon'ble Court memo No. 4276(32) dated. 07.02.2022.

Sir,

With reference to the subject cited above, I am to submit herewith the fortnight report vide separate sheet, for 2<sup>nd</sup> fortnight of April, 2022 on pending applications for release of seized vehicles as indicated in Annexure-A/3 in respect of the District of Boudh as directed by the Hon'ble Court in the Judgment dated 31<sup>st</sup> day of January 2022 passed in W.P.(C) No.31622 of 2021.

This is for favour of kind information of the Hon'ble Court.

Encl: As above

Yours faithfully,

*[Signature]*  
District & Sessions Judge,  
Boudh

*D.A.C (Judt)*  
*[Signature]*  
13.05.2022

*DB-113*

*4887*

*16.5.22*

*Supdt, Writ DB-II*

*Kindly tag with the record*  
*[Signature]*  
*13/5/22*

